- (b) 23 RO dealership among them are under 'SC' category.
- (c) No, Sir.

Profit of Oil PSUS

1819. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state the annual profit of Government owned oil companies for the financial years 2010-11 and 2011-12, respectively?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): The details of the annual Profit After Tax (PAT) in respect of Government owned major oil companies for the financial years 2010-11 and 2011-12 are given in the table below:

Name of the company	PAT (Rs. Crore)	
	2010-11	2011-12
Oil and Natural Gas Corporation (ONGC)	18924	25123
Oil India Limited (OIL)	2887.73	3446.92
Indian Oil Corporation Limited (IOCL)	7445	3955
Hindustan Petroleum Corporation Limited (HPCL)	1539.01	911.43
Bharat Petroleum Corporation Limited (BPCL)	1546.68	1311.27
Gas Authority of India Limited (GAIL)	3561	3654

Establishment of strategic crude oil storage system

1820. DR. JANARDHAN WAGHMARE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether Government is considering to establish strategic crude oil storage systems in the country;
 - (b) if so, the details of the projects, locations and capacity thereof;
- (c) whether more locations, at least one in each State would be considered; and
- (d) if not, whether the proposed capacity would meet the oil security concerns of the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL (SHRI R.P.N. SINGH): (a) and (b) The Government, through Indian Strategic Petroleum Reserves Limited (ISPRL), is setting up Strategic Crude Oil Reserves with total storage capacity of 5.33 Million Metric Tonnes (MMT) at three locations viz. Visakhapatnam (storage capacity: 1.33 MMT), Mangalore (storage capacity: 1 .5 MMT) and Padur (storage capacity: 2.5 MMT) to enhance the energy security of the country and to deal with any unforeseen circumstance.

- (c) A detailed feasibility study for construction of additional 12.5 MMT of crude oil storages at Bikaner in Rajasthan, Rajkot in Gujarat, Chandikhol in Odisha and Padur in Karnataka is being undertaken by ISPRL through Engineers India Limited.
- (d) The proposed storages alongwith the existing storages belonging to the oil companies are expected to meet the oil security concerns of the country.

Chawla Committee Report

- 1821. SHRI NANDI YELLAIAH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) the main suggestions of the Chawla Committee which has pitched for Open Acreage Licensing Policy (OALP) for allocation of oil and gas blocks in move, that could bring the exploration and production business environment on a par with global standards;
- (b) whether the suggestions of Chawla Committee have been implemented and, if not, the reasons therefor;
- (c) whether a Trading platform/exchange board has been created for developing a roubst and transparent market for natural gas with regulatory oversight being exercised by the downstream regulator-the Petroleum and Natural Gas Regulatory Board; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) Government has initiated action to formulate Open Acreage Licensing Policy (OALP) and offer open exploration acreages under OALP. Action has been initiated by Directorate General of Hydrocarbons to establish National Data Repository (NDR) which is a pre-requisite for formulation of OALP. Meanwhile DGH is also examining the possibilities of